

Allocation of additional Power from Central Super Thermal Power Projects

*235. SHRIMATI JAYANTI PATNAIK: Will the PRIME MINISTER be pleased to state:

(a) whether any request has been made by any of the State Governments to the Centre for allocating additional power to them from the unallocated share of the Centres Super Thermal Power Projects located in the neighbouring States; and

(b) if so, the details of the steps taken by the Central Government to consider such requests during the Seventh and Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENU-GOPALACHARI): (a) and (b) A Statement is laid on the Table of the House.

Statement

Allocation of additional power from central super thermal power projects

(a) and (b) Requests are received from State Government from time to time for additional allocation of power from central power stations situated in their region. 15% unallocated power of the central power stations, at the disposal of the Central Government to enable it to help the

श्री मौलाना ओबेदुल्ला खान आजमी: सर मुल्क के बेतर हिस्सों में इस वकत बिजली की सखा किल्लत है जिससे हमारे मुल्क की तरक्की के सारे मनसूबे भी मुतास्सिर हो रहे हैं। खुद देहली में बिजली की जो आंख मिचौली देखने को मिल रही है तब—ए—नातुक पे बड़ी गैरा गुजरती है।

सर, हमें खुशी है कि युनाइटेड फ्रंट हुकूमत इन मसाले से बाखबर होकर इस मसले को हल करने में संजोदा दिखलाई देती है और इसके लिए गैर मुल्की शर्मायाकारी का भी इतजाम यह हुकूमत करने का इरादा रखती है। मैं प्राइम मिनिस्टर साहब को इस मुसतहसन इकदाम के दिए मुबारकबाद भी देता हूँ कि लोगों को अंधेरे से उजाले की तरफ लाने की वह कोशिश कर रहे हैं। सर, आपके जरिये मैं यह जानना चाहता हूँ कि इस सिम्त में ताजतरीन स्कीमों का खुलासा क्या है और साथ ही साथ यह बताया जाये कि नवें पंचसाला मनसूबे के इखतताम पर बिजली-सप्लाय की क्या पोजिशन होगी?

† [मौलाना عبید اللہ خان اعظمی، سر۔ ملک

بیشتر حصوں میں اس وقت بجلی کی سہولت
قلت ہے جس سے ہمارے ملک کی ترقی کے

States/UTs in meeting seasonal and fluctuations in load is allocated to the States/UTs in the region keeping in view such requests. This power is generally given to the various States/UTs in the region in proportion to their relative shortages.

† [JTransliteration in Arabic Script

سارے منصوبے بھی متاثر ہو رہے ہیں۔
خود دہلی میں بجلی کی جو آٹھ چوٹی دیکھنے
کو مل رہی ہے طبع نازک پہ بڑی گراں گزرتی
ہے۔

سر۔ ہمیں خوشی ہے کہ یونائیٹڈ فرنٹ
حکومت "ان مسائل سے باخبر ہو کر اس
مسئلہ کو حل کرنے میں سنجیدہ دکھلائی دیتی
ہے اور اسکے لئے غیر ملکی سرمایہ کاری کا بھی
انتظام یہ حکومت کرنے کا ارادہ رکھتی ہے۔

میں بڑا منسٹر صاحب کو اس مستحسن اقدام
کیلئے مبارکباد بھی دیتا ہوں کہ لوگوں کو انھوں
کی طرف لائے گی وہ کوشش کر رہے ہیں۔ سر
آپ کے ذریعہ میں یہ جاننا چاہتا ہوں کہ اس
صحت میں تنازعہ ترین اسکیموں کا خلاصہ
کیا ہے اور ساتھ ہی ساتھ یہ بتایا جائے کہ
لوہن پنحصالہ منصوبے کے اختتام پر
بجلی سپلائی کی کیا پوزیشن ہو گی۔

... कृपे० बिहार को कितनी बिजली दी गई और उन्होंने
सेंटर से कितने मेगावाट बिजली मांगी थी? उनकी मांग पूरी की
गई या नहीं? और अगर नहीं पूरी की गई तो उसकी वजह क्या
है?

† [مولانا عبید اللہ خان اعظمی، جاری...]

یو۔ پی۔ بہار کو کتنی بجلی دی گئی اور غور سے
سننے سے کتنی میگا واٹ بجلی مانگی تھی۔ انکی
مانگ پوری کی گئی یا نہیں اور اگر نہیں پوری
کی گئی تو اسکی وجہ کیا ہے۔]

DR. S. VENUGOPALACHARI: Kindly repeat your question, please. Translation is not coming.

SHRI MD. SALIM: Sir, I want to make a point Both Hindi and English translations should be available in the Parliament simultaneously. Whenever a Member speaks in Urdu the translation in English is not coming simultaneously. It is

State-wise. As regards U.P. and Bihar, the State of U.P. was entitled to 14,382 megawatts of power. The Central Government had given 14,100 megawatts of power. The State of Bihar had asked for 3,081 megawatts of power and we had given more than their expectation, that is, 4,546 megawatts of power. As far as the shortage is concerned, as the Member has stated, every year we are adding one percentage extra shortage. In U.P. it is 11.4%

मौलाना ओबैदुल्ला खान आजमी: सर, मेरा दूसरा सवाल यह है कि बिजली के मुखतलिफ प्रोजेक्टों के नामुक्कमिल रहने से आम जिन्दगी में दुसवारी बढ़ती जा रही है। ... (व्यवधान) ... मैं हिन्दी ही बोल रहा हूँ, हिन्दुस्तानी बोल रहा हूँ। मैं आपकी जुबान कैसे बोलूँ, यह मुझे बता दीजिए। मेरी जुबान में अगर हाठस में बोलने की इजाजत नहीं है तो मैं बैठ जाता हूँ। अगर यह जुबान मुल्क की जुबान है तो हर जुबान का जैसे ट्रांसलेशन होता है, इस जुबान के ट्रांसलेशन का भी इंतजाम कीजिए।

मौलाना अब्दुल्ला खान اعظمی: سر سیرا
دوسرا سوال یہ ہے کہ بجلی کے مختلف پروجیکٹوں
کے نامکمل رہنے سے عام زندگی میں دشواری
بڑھتی جا رہی ہے۔ "مداخلت"۔۔۔۔
میں صاف ہی بول رہا ہوں۔ صاف ستانی
بول رہا ہوں۔ میں ابھی زبان کیسے بولوں۔
یہ مجھے بتا دیجئے۔ میری زبان میں اگر حواس
میں بولنے کی اجازت نہیں ہے تو میں بیٹھ
جاتا ہوں۔ اگر زبان ملک کی زبان ہے تو
ہر زبان کو جیسے ٹرانسلیشن ہوتا ہے اس زبان
کے ٹرانسلیشن کا بھی (تعمیر) کیجئے۔

Mr. CHAIRMAN. There is translation.

मौलाना ओबैदुल्ला खान आजमी: मैं अर्ज कर रहा हूँ कि मुल्क में बिजली के मुखतलिफ प्रोजेक्टों के नामुक्कमिल रहने से आम जिंदगी अजीर्ण बनी हुई है और सूबाई हुक्मते बिजली को बढ़ाने के लिए बजट में तक्जह भी नहीं दे पा रही है।

† | Transliteration in Arabic Script
and in Bihar the shortage is 30.1%.

مؤلانا عبید اللہ خان اعظمی: میں عرض
کر رہا ہوں کہ ملک میں بجلی کے مختلف پروجیکٹوں
کے نامکمل رہنے سے عام زندگی اچیون بن گئی
ہے اور صوبائی حکومتیں بجلی کو ترصلانے کیلئے
بجٹ میں توجہ بھی نہیں دے رہی ہیں۔

लोगों की परेशानी को खत्म करने के लिए हुक्मते हिन्द क्या कदम उठाने जा रही है? यह मेरा सीधा सा सवाल है।

مؤلانا عبید اللہ خان اعظمی جاری: "روکن
کے باریشانی کو ختم کرنے کیلئے حکومت صاف کیا
قدم اٹھانے جا رہی ہے۔ یہ میرا سوال ہے۔"

DR. S. VENUGOPALACHARI: Mr. Chairman, Sir, to enhance the power supply we are taking many steps. We are asking all the State Electricity Boards to restructure their electricity boards. We are also encouraging private entrepreneurs. So many power projects are getting delayed due to delay in acquisition of land and paucity of funds. Due to these problems many projects are not coming up.

Shortage and delay in timely supply of inputs such as steel, cement, etc. are the reasons for the delay in completion of projects. The delay in initial stages of projects comes in the way of field organisation and development of infrastructure. Many projects are delayed because of paucity of funds. Delay in posting of operational staff is also one of the reasons. While encouraging the private sector, we are also giving instructions to all the State Electricity Boards to renovate and modernise their existing transformer system and billing. Like that, from time to time, we are reviewing the performance of the State Electricity Boards. We are also giving instruction to the State Electricity Boards.

SHRIMATI JAYANTI PATNAIK: Sir, my question was regarding unallocated power of the Central power stations at the disposal of the Central Government. The reply of the Prime Minister is, "There is 15 per cent unallocated power of the Central power stations and this power is given to different States in proportion to their relative shortages". Sir, I have read the reply given by the hon. Minister. There is

shortage of power in almost all the States. In some States the shortage of power might be more and in some States the shortage of power might be a little bit less. What is the criterion and basis for giving power from this unallocated share of the Central power stations?

DR. S. VENUGOPALACHARI: Mr. Chairman, Sir, as per the Gadgil formula, we created five regions, i.e. Northern Region, Southern Region, Eastern Region, Western Region and North-Eastern Region. Suppose in the Northern Region four states are involved. One of those States would become monitor for the entire year. After 1976 the Government accepted this formula. In 1978 all the State Governments were consulted. At that time, after consultation with the State Governments we prepared a formula to decide about the share of power. The hon. Member has rightly said, 15 per cent power is retained with the Centre and 10 per cent is allocated to the home-State where the power station is located and 70 per cent is divided among all States, including the home-State also. For hydro, we have allocated 12 per cent power to the States. Previously we were giving royalty. We have to give royalty also. In addition to that there is 15 per cent unallocated power. A number of petitions have been received from different State Governments. By seeing the drought conditions in different States and by seeing the situation of the country and the industry, depending upon the population, from time to time, we will monitor the situation and then we will supply power to different sections.

SHRIMATI JAYANTI PATNAIK: We find that the States are not getting their due share. So far as this unallocated power is concerned, may I know which are the States, under which region which have been given power from this unallocated share during 1995-96?

DR. S. VENUGOPALACHARI: Most of the States use power from the Central Pool. But most of the Northern States do not avail of the entire power supplied, due to lack of transmission facilities.

PROF. NAUNIHAL SINGH: I would like to know from the Prime Minister or the Minister concerned, whether there is any delinquency in payment of price for power supplied to State Electricity Boards by various State Governments. If so, which are these delinquent States and how much is the due that is pending payment by the State Electricity Boards? What

action is being taken by the Central Government against these delinquent SEBs? Please give details.

DR. S. VENUGOPALACHARI: Can you kindly repeat the question.

PROF. NAUNIHAL SINGH: I am not speaking in Urdu or Hindi. I am speaking in English.

श्रीमती रेणुका चौधरी: क्या करें। अगर नहीं आ रही है तो क्या करें।

डा० एस० वेनुगोपालाचारी: साउंड नहीं आ रहा है।

PROF. NAUNIHAL SINGH: I would like to know from the Prime Minister or the Minister concerned, whether there is any delinquency in payment of price for power supplied to State Electricity Boards by various State Governments. If so, which are these delinquent States and how much are the dues that is pending payment by the State Electricity Boards? What action is being taken by the Central Government against these delinquent SEBs? Please give details.

DR. S. VENUGOPALACHARI: There are many States. Most of the SEBs have to pay dues to the Central Government. I will submit the details to the hon. Member.

PROF. NAUNIHAL SINGH: What are you doing about it? You are saying that most of the State Electricity Boards have to pay dues. What have you done to recover these dues? Have you decided not to give electricity to them in future? What arrangements are being made?

DR. S. VENUGOPALACHARI: We are pursuing it. We are reviewing it with the State Electricity Boards. Only the day before yesterday, we gave some instructions. We will pursue it.

PROF. NAUNIHAL SINGH: Pursuing is not enough.

SHRI S.S. SURJEWALA: Mr. Chariman, Sir, yesterday, during the Zero Hour, I raised a point in the House that due to failure of monsoon, there was acute shortage of power in the State of Haryana and the Centre should come to its help by allocating power from the Central Pool(Interruptions)... I would like to know from the hon. Minister whether he would assure us that power will be supplied from the Central Pool to the State of Haryana.

DR. S. VENUGOPALACHARI: Yesterday only we issued orders that 50 per cent of

power from the Central Pool will be given to Haryana.

SHRI JAYANT KUMAR MALHOUTRA: This question arises out of the answers given by the hon. Minister. Regarding non-payment of dues by the SEBs to the Central Government, I have noticed that most of the SEBs are not collecting money themselves. There are cases of overdues to the State Electricity Board itself. When a product is in short supply, it is absolutely unheard of, that it should be sold on long credits. I have been complaining about UP where the SEB has to collect about Rs. 3000 crores. They do not collect them and they do not pay to the Central Government. If the Central Government does not discipline the SEBs, I don't think we will ever be able to solve this problem. I would like the hon. Minister to assure this House that action will be taken against the States which are not paying their dues. It has also been brought to our notice that there is large-scale corruption and that they are not collecting the money. Some kind of enquiries are being made against various Electricity Boards so that payments are collected both from them and by the Centre.

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Houses constructed under Indira was Yojana

*221. **SHRI S. MUTHU MANI:** Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) what is the total number of houses constructed under Indira Awas Yojana (IAY) during the year 1995-96;

(b) the amount allocated and spent during the above period for the purpose;

(c) the status of houses already constructed, stating whether their possession has been given to the needy, poor people; and

(d) if not, the reasons therefor?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI K. YERRAN NAIDU) (a) The total number of houses constructed under Indira Awas Yojana (IAY) during 1995-96 is 862836.

(b) During 1995-96, under Indira Awas Yojana, an amount of Rs. 1368.34 crores was allocated against which the expenditure incurred was Rs. 1164.42 crores.

(c) and (d) As per the study conducted by the Planning Commission, more than 86 per cent of the houses under Indira Awas Yojana were occupied and lived in and about 84 per cent of the households have expressed satisfaction with houses allotted to them. In few cases, the beneficiary did not occupy the house as the same was far away from the main habitation or work place. To avoid such situations in future, all the State Governments have been instructed to see that the houses under Indira Awas Yojana are located close to the village and not far away so as to ensure safety and security, nearness to work place and social communication.

Subscription charges for schools and colleges taking VSAT

*224. **DR. SHRIKANT RAMCHANDRA JICHKAR:** Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that subscription charges for schools and Colleges who have taken a VSAT are Rs. three lakhs and maintenance charges are Rs. 50 thousand;

(b) whether the Schools and Colleges feel burdened by these heavy charges;

(c) whether the subscription charges for Schools taking VSAT under the MPLADS will be waived; and

(d) what other concessions and benefits can be given to Schools who would take the VSAT under MPLADS?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE & TECHNOLOGY (SHRI YOGINDER K. ALAGH): (a) Yes, Sir. These are annual charges.

(b) Yes, Sir.

(c) and (d) The proposal to revise the existing Guidelines on Implementation of Electronics Projects is under consideration of the Government of India.

Energy produced through Non-conventional sources

*226. **SHRI V. NARAYANASAMY:** Will the PRIME MINISTER be pleased to state:

(a) the schemes under implementation during the Eighth Five Year Plan to produce energy through non-conventional sources;

(b) the funds set apart for the purpose; and